

SUPREME COURT OF INDIA

Gunjan Sharma

Vs.

Ashutosh Sharma & Anr.

T.P.(Civil.)No.922 of 2006

K.G.Balakrishnan,CJI R.V.Raveendran and J.M.Panchal,JJ.)

09.01.2008

ORDER

1. Heard both sides.
2. The respondent-husband has filed a petition under Section 13 of the Hindu Marriage Act and the same is pending before the Family Court at Haridwar, Uttaranchal. The petitioner-wife is staying with her parents at Lucknow and will be unable to defend her case at Haridwar. Having regard to these facts, we direct that the Petition No.01/2005 titled Asutosh Sharma vs. Smt. Gunjan Sharma and another pending before the Family Court of Judicature Haridwar, Uttaranchal be transferred to the Family Court, Lucknow, Uttar Pradesh. All the records be transmitted to the Family Court, Lucknow. The transfer petition is allowed accordingly.